

Misc. CrI. (bail) Case No. 48 of 21

15-02-2021

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Aijul Haque @ Babul who was arrested and detained in Tezpur jail Hazot since 06.01.2021 in connection with Dhekiajuli P.S. Case No. 763/2020 u/s 366(A) IPC (corresponding G.R. Case No.3836 /20)

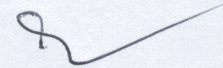
Case diary, as called for, has been received and perused the same. Also perused the statement of the alleged victim girl recorded U/s.164 of Cr.P.C. Heard Id. Counsel for both.

Considering the nature of allegation leveled against the accused together with the incriminating materials in the case diary, I am of the view that the accused does not deserve to be granted bail at this stage.

Consequently, the prayer for bail stands rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

Sessions Judge
Sonitpur, Tezpur

Considered
15-2-21